

Rev. Application No. 33 of 2002

In  
Original Application No. 1017/1998

S.B. Singh

Versus Union of India & Ors.

Dated : 05.08.2002

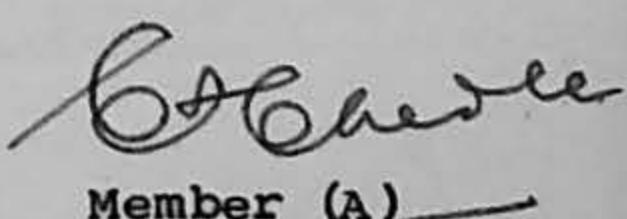
Hon. Mr. C. S. Chadha, Member (A)

Shri A. B. L. Srivastava for the applicant. Shri A. C. Misra for the respondents. This review petition is for review of the Judgment of this Tribunal passed in O.A. No. 1017/98 passed on 19.02.02 by which directions were issued to the respondents to engage the applicant in keeping with his seniority.

Learned counsel for the applicant states that the order may be reviewed as there has been material defect in not considering that he worked for 3 years in Fatehpur. This fact is not material to the decision taken ~~as~~ earlier. Further as per directions of the Tribunal the applicant has already filed a representation <sup>before</sup> ~~to~~ the railway authorities to consider him as his juniors ~~as~~ have already been appointed but the representation has not been decided. The applicant has filed a contempt petition also due to this reason.

I am afraid that a review petition does not lie because no material defect of fact or law has been pointed out and ~~thus~~ further the applicant ~~has~~ <sup>has</sup> acquiesced in the Judgment by filing a contempt against the respondents.

Therefore, there is no ground for review. The contempt proceeding may be pursued and this review petition is rejected.

  
Member (A)

/m.m./